

The

Kolkata **Gazette**
सत्यमेव जयते
Extraordinary
Published by Authority

AGRAHAYANA 8]

TUESDAY, NOVEMBER 29, 2016

[SAKA 1938

PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 1015-L.—29th November, 2016.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 14 of 2016

**THE WEST BENGAL PUBLIC WORKS CONTRACTORS
(REGULATION AND CONTROL) (REPEALING)
BILL, 2016.**

**A
BILL**

to repeal the West Bengal Public Works Contractors (Regulation and Control) Act, 2006.

WHEREAS it is expedient to repeal the West Bengal Public Works Contractors (Regulation and Control) Act, 2005;

West Ben. Act
IX of 2006.

It is hereby enacted in the Sixty-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the West Bengal Public Works Contractors (Regulation and Control) (Repealing) Act, 2016.

(2) It shall come into force at once.

*The West Bengal Public Works Contractors (Regulation and Control)
(Repealing) Bill, 2016.*

(Clause 2.)

Repeal of West
Ben. Act IX of
2006.

2. The West Bengal Public Works Contractors (Regulation and Control) Act, 2006, is hereby repealed.

STATEMENT OF OBJECTS AND REASONS.

Since the system of E-tendering has been introduced for the sake of transparency in the Government works and also since the system of enlistment or categorisation of contractors has been abolished, the West Bengal Public Works Contractors (Regulation and Control) Act, 2006 (West Ben. Act IX of 2006) is no more relevant in its present context in the State of West Bengal and therefore, it is considered necessary and expedient to repeal the West Bengal Public Works Contractors (Regulation and Control) Act, 2006.

2. The Bill has been framed with the above objects in view.
3. There is no financial implication involved in the Bill.

KOLKATA,
The 9th November, 2016.

AROOP BISWAS,
Member-in-charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*